

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 393 OF 2017**

**Dated: 01<sup>st</sup> August, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Guttaseema Wind Energy Co. Pvt. Ltd.**

**.... Appellant(s)**

**Vs.**

**Karnataka Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. M. Srinivas R. Rao  
Mr. Abid Ali Beeran P.

Counsel for the Respondent(s) : Ms. Swapna Seshadri  
Mr. Ashwin Ramanathan for R-1

Ms. Ragima.R for R-2 & 5

**ORDER**

The learned counsel appearing for the Respondent No.1 submits that he does not propose to file any reply in the matter. The learned counsel appearing for the Respondent Nos.2 to 5 prays for two weeks' time to file the reply.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 to 5, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos.2 to 5 is permitted to file reply on or before 20.08.2018 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 12.09.2018, after serving copy to the learned counsel for the opposite sides.

Relist the matter on **24.09.2018** as requested by the learned counsel appearing for both the sides.

**(S. D. Dubey)**  
**Technical Member**

*Bn/pr*

**(Justice N. K. Patil)**  
**Judicial Member**